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15.06 ½ hrs.

Title: Introduction of the Airports Economic Regulatory Authority of India Bill, 2007.

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of an Airports Economic Regulatory Authority to regulate tariff and other charges for the aeronautical services rendered at airports and to monitor performance standards of airports and also to establish Appellate Tribunal to adjudicate disputes and dispose of appeals and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of an Airports Economic Regulatory Authority to regulate tariff and other charges for the aeronautical services rendered at airports and to monitor performance standards of airports and also to establish Appellate Tribunal to adjudicate disputes and dispose of appeals and for matters connected therewith or incidental thereto. "

The motion was adopted.

SHRI PRAFUL PATEL: I introduce** the Bill. ...(*Interruptions*)

Sir, certain clauses of the Bill involve expenditure from the Consolidated Fund of India. These Clauses have not been printed in thick type or in italics inadvertently.

* Published in the Gazette of India, Extraordinary Part -II, Section 2, dated 5.9.2007

** Introduced with the Recommendation of the President

Sir, with your permission, I would like to bring such Clauses to the notice of the House. The Clauses of the Bill involving expenditure from the Consolidated Fund of India are:-

Clause 3(1), Clause 6(2), Clause 6(3), Clause 9 (3), Clause 22, Clause 25(3) and Clause 34.